

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 27.01.2011

The Meeting No. 44/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 27.01.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 40/AM11 dated 30.12.2010, Meeting No. 41/AM11 held on 06.01.2011, 42/AM11 held on 13.01.2011 and 43/AM11 held on 20.01.2011 were ratified. Thereafter agenda for individual cases for Meeting No. 44/AM11 dated 27.01.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 44/84-ALC3/2010 **MEETING DATE** : 27.01.2011

1	Case No.:4/28/85-ALC3/2010	Party Name:HOMELINES TEXTILES,	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
	HQ File :01/85/050/00105/AM11/	RLA File :32/21/040/00042/AM11/	Lic.No/Date:3210044430 21.06.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export item firm have mentioned that the weight of cushion size 40x40 cms filled up with imported item is 250 gms./Pc. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on net to net basis with accountability clause. The GSM should match in import & Export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

2	Case No.:5/36/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
	HQ File :01/84/050/00246/AM11/	RLA File :05/23/040/00226/AM11/	Lic.No/Date:0510277384 19.11.2010	
	<p>Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/64/2010-11/Hosy. dated 27.01.2011 as detailed below: -</p>			

Export Product	Import Item	Qty. allowed
Ladies Tank top made of 70% cotton 30% silk dyed woven fabric, GSM-41+/-10% (Style No. 814263//828908)	70% cotton 30% silk dyed woven fabric, GSM-41+/-10%	1.19 Sq mtrs./Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/40/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status : Approved
HQ File :01/84/050/00274/AM11/	RLA File :07/24/040/00362/AM11/	Lic.No/Date:0710076099 20.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details viz., CAD, calculation sheet etc submitted by firm and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the advance authorization issued in this case as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Children jumper made of 100% cotton denim fabric, GSM-169+/-10%, Style No. 8264666	2900 Pcs	100% cotton denim fabric, GSM-169+/-10%	2523 Sq Mtrs.
Children Bib & Brace made of	2860	100% cotton denim	2202 Sq Mtrs.

100% cotton denim fabric, GSM-288+/-10%, Style No. 8264693	Pcs	fabric, GSM-288+/-10%	
Children shorts with belt made of 100% cotton denim fabric, GSM-288+/-10%, Style No. 825776	4300 Pcs	100% cotton denim fabric, GSM-288+/-10%	3053 Sq Mtrs.
Children Bib & Brace made of 100% cotton denim fabric, GSM-200+/-10%, Style No. 805717	3220 Pcs	100% cotton denim fabric, GSM-200+/-10%	2801 Sq Mtrs.

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/40/84-ALC3/2010	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00275/AM11/	RLA File :05/23/040/00254/AM11/	Lic.No/Date:0510279997 21.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details viz., CAD, calculation sheet etc submitted by firm and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the advance authorization issued in this case as detailed below : -

Export Product	Export Qty.	Import Item	Qty. allowed
Babies dress made of 100% polyester shantung woven fabric, width-57" cuttable width-56" GSM-130+/-10%, Style No. 828538	11295 Pcs	100% polyester shantung woven fabric, width-57" cuttable width-56" GSM-130+/-10%	9801 Sq Mtrs.
Babies overall made of 100% cotton printed lawn fabric, width-53" cuttable width-51" GSM-76+/-10%, Style No. 826560	22476 Pcs	100% cotton printed lawn fabric, width-53" cuttable width-51" GSM-76+/-10%	23253 Sq Mtrs.
Babies overall made of 100% cotton printed lawn fabric, width-53" cuttable width-51" GSM-76+/-10%, Style No. 826560	3801 Pcs	100% cotton printed lawn fabric, width-53" cuttable width-51" GSM-76+/-10%	7023 Sq Mtrs.
Babies dress made of 100% cotton printed lawn fabric, width-53" cuttable width-51" GSM-76+/-10%, Style No. 826563	13370 Pcs	100% cotton printed lawn fabric, width-53" cuttable width-51" GSM-76+/-10%	9040 Sq Mtrs.
Babies boy overall made of 55% linen 45% cotton yarn dyed sheeting fabric, GSM-142+/-10%, Style No. 829868	4860 Pcs	55% linen 45% cotton yarn dyed sheeting fabric, GSM-142+/-10%,	5284 Sq mtrs.
Babies boy shirt made of 100% cotton solid dyed poplin one side peached fabric, GSM-125+/-10%, Style No. 806783	5205 Pcs	100% cotton solid dyed poplin one side peached fabric, GSM-125+/-10%,	4734 Sq mtrs.
Babies boy overall made of 100% cotton solid dyed poplin one side peached fabric, GSM-125+/-10%, Style No. 806792	5270 Pcs	100% cotton solid dyed poplin one side peached fabric, GSM-125+/-10%,	6068 Sq mtrs.
Babies boy overall made of 55% linen 45% cotton yarn dyed fabric, GSM-166+/-10%, Style No. 828563	10585 Pcs	55% linen 45% cotton yarn dyed fabric, GSM-166+/-10%	8399 Sq mtrs.
Babies boy overall made of 30% linen 70% cotton yarn dyed fabric, GSM-111+/-10%, Style No. 828562	11730 Pcs	30% linen 70% cotton yarn dyed fabric, GSM-111+/-10%	11307 Sq mtrs.
Babies boy hood shirt made of 55% linen 45% cotton yarn dyed fabric, GSM-211+/-10%, Style No. 829930	10060 Pcs	55% linen 45% cotton yarn dyed fabric, GSM-211+/-10%,	8764 Sq mtrs.
Toddler boy shirt made of 100% cotton fabric, GSM-123+/-10%, Style No. 826241	6230 Pcs	100% cotton fabric, GSM-123+/-10%	7556 Sq mtrs.
Babies boy overall made of 100% cotton fabric, GSM-186+/-10%, Style No. 829936	17586 Pcs	100% cotton fabric, GSM-186+/-10%	15447 Sq mtrs.
Toddler boy shirt made of 55% linen 45% cotton, GSM-152+/-10%, Style No. 826191	17970 Pcs	55% linen 45% cotton, GSM-152+/-10%	12528 Sq mtrs.
Baby boy overall made of 57% cotton 43% tencel, GSM-155+/-10%, Style No. 830398	7650 Pcs	57% cotton 43% tencel, GSM-155+/-10%	6746 Sq mtrs.

Babies boy overall made of 100% cotton fabric, GSM-108+/-10%, Style No. 830401	17510 Pcs	100% cotton fabric, GSM-108+/-10%	13626 Sq mtrs.
Babies/girls dress made of 100% cotton plain woven fabric, GSM-76+/-10%, Style No. 830091	12701 Pcs	100% cotton plain woven fabric, GSM-76+/-10%	18389 Sq mtrs.
Kids boys shirt overall made of 100% cotton fabric, GSM-112+/-10%, Style No. 826282	9846 Pcs	100% cotton fabric, GSM-112+/-10%	691 Sq mtrs.
Kids boys shirt overall made of 100% cotton fabric, GSM-112+/-10%, Style No. 832301	9400 Pcs	100% cotton fabric, GSM-112+/-10%	665 Sq mtrs.
Babies dress made of 100% cotton printed law n fabric, GSM-76+/-10%, Style No. 826575	6533 Pcs	100% cotton printed law n fabric, GSM-76+/-10%	4973 Sq mtrs.
Babies top made of 100% cotton printed law n fabric, GSM-76+/-10% and with 100% cotton solid law n fabric, GSM-73+/-10%, Style No. 826598	7610 Pcs	100% cotton printed law n fabric, GSM-76+/-10%	2954 Sq mtrs.
		100% cotton solid law n fabric, GSM-73+/-10%	2373 Sq mtrs.

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

5	Case No.:3/40/84-ALC3/2010	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/84/050/00276/AM11/	RLA File :05/24/040/00317/AM11/	Lic.No/Date:0510280005 21.12.2010	Defer Date: 24.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.			

Case No.:4/40/84-ALC3/2010	Party Name:MAHAMERU FASHION APPAREL LIMITED	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00277/AM11/	RLA File :04/24/040/00243/AM11/	Lic.No/Date:0410120022 22.12.2010	

Decision: The Committee considered the case as per agenda and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

Export item	Export Qty.	Import item	Qty. allowed
Mens long sleeve shirts made out of 100% cotton yarn dyed woven fabric, GSM-123+/-10%	22556 Pcs	100% cotton yarn dyed woven fabric, width-57/58", GSM-123+/-10%	58185 Sq mtrs.
		100% cotton woven fusible interlining 100% cotton article No. 3030, GSM-155+/-10%	2862 Sq mtrs.
		100% cotton woven fusible interlining 100% cotton article No. 3042, GSM-169+/-10%	1301 Sq mtrs.
		Non woven fusible interlining, GSM-37+/-10%	1045 Sq mtrs.
		Wash care label paper	22782 Nos. (Net+1%)
		Collar stay 0.25MM Nylon collar stay (plain)	45564 Nos. (Net+1%)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/44/84-ALC3/2010	Party Name:UVIRAJ GLOBAL PVT.LTD.	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00325/AM11/	RLA File :06/24/040/00047/AM11/	Lic.No/Date:0610020282 27.12.2010	

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export item
Polyester Lanyards	35000 Pcs	Polyester Yarn	20028.750 Kgs. (with 5% wastage)	19075 Kgs.
		Metallic Fittings	Net to net basis with accountability clause	Each type & number of each metallic fitting to be accounted.
		Heat Shrink Tube (sizes 40 mm dia and 104 mm dia)	20212.5 Mtrs.	20012 Mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/44/84-ALC3/2010	Party Name:SADHANA FASHIONS	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00326/AM11/	RLA File :33/24/040/00015/AM11/	Lic.No/Date:3310017268 27.12.2010	

Decision: The Committee considered the case as per agenda and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on net to net basis with accountability clause as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Ladies S-XL Ballerina	1000000 Pair	Shoe outsole TRP of relevant size with fabrics	1000000 Pair

The R.A. shall be advised to take necessary action subject to compliance of other

usual conditions.

9	Case No.:9/44/84-ALC3/2010	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
	HQ File :01/84/050/00327/AM11/	RLA File :06/24/040/00053/AM11/	Lic.No/Date:0610020566 12.01.2011	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -</p> <ul style="list-style-type: none">(i) The items of import may be allowed as per SION at S.No. G-9 except item at S.No. 17 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause.(ii) The item of import at S.No. 18 may be allowed on net to net basis with accountability clause.(iii) The item of import at S.No. 11 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION. <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:10/44/84-ALC3/2010	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
	HQ File :01/84/050/00328/AM11/	RLA File :06/24/040/00054/AM11/	Lic.No/Date:0610020567 12.01.2011	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on</p>			

10	<p>repeat basis as detailed below: -</p> <ul style="list-style-type: none"> (i) The items of import may be allowed as per SION at S.No. G-10 except item at S.No. 16 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause. (ii) The item of import at S.No. 17 may be allowed on net to net basis with accountability clause. (iii) The item of import at S.No. 11 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION. <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>
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11	Case No.:11/44/84-ALC3/2010	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status : Approved
	HQ File :01/84/050/00329/AM11/	RLA File :06/24/040/00055/AM11/	Lic.No/Date:0610020568 12.01.2011	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -</p> <ul style="list-style-type: none"> (i) The items of import may be allowed as per SION at S.No. G-14 except item at S.No. 16 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause. (ii) The item of import at S.No. 17 may be allowed on net to net basis with accountability clause. (iii) The item of import at S.No. 11 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION. <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

12	Case No.:1/44/84-ALC3/2010	Party Name:LAKSHMI INTERNATIONAL	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/84/050/00319/AM11/	RLA File :05/23/040/00294/AM11/	Lic.No/Date:0510281476 13.01.2011	Defer Date: 24.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.			

13	Case No.:2/44/84-ALC3/2010	Party Name:EAST END SILKS PVT LTD	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/84/050/00320/AM11/	RLA File :02/24/040/00179/AM11/	Lic.No/Date:0210153529 13.01.2011	Defer Date: 24.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.			

14	Case No.:3/44/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/84/050/00321/AM11/	RLA File :05/24/040/00328/AM11/	Lic.No/Date:0510281533 14.01.2011	Defer Date: 24.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.			

15	Case No.:4/44/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/84/050/00322/AM11/	RLA File :05/23/040/00277/AM11/	Lic.No/Date:0510281618 17.01.2011	Defer Date: 24.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.			

16	Case No.:5/44/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/84/050/00323/AM11/	RLA File :05/23/040/00284/AM11/	Lic.No/Date:0510281624 17.01.2011	Defer Date: 24.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.			

17	Case No.:6/44/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/84/050/00324/AM11/	RLA File :05/24/040/00338/AM11/	Lic.No/Date:0510281756 18.01.2011	Defer Date: 24.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.			

18	Case No.:12/44/84-ALC3/2010	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/84/050/00330/AM11/	RLA File :05/23/040/00301/AM11/	Lic.No/Date:0510281912 18.01.2011	Defer Date: 24.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.			

19	Case No.:13/44/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/84/050/00331/AM11/	RLA File :05/23/040/00298/AM11/	Lic.No/Date:0510282002 20.01.2011	Defer Date:24.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.			

Manual agenda cases

Case No. 415	M/s Spring Master Sleep Products (India) Pvt. Ltd., Vadodara
NC No.44/AM11	F.No.01/84/162/140/AM11/DES-V
Dated 27.01.2011	DEPB claim for export of Mattress Tape under DEPB

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on reference from DEPB Committee {(PC-4 (B) Section}, NC has already considered this case in its meeting held on 08.07.2010 and views communicated DEPB Committee for necessary action. In view of this Committee decided to advise the applicant firm to approach DEPB Committee for their any clarification. Hence, it was decided to withdraw this case from agenda.

Case No. 416	M/s Givo Ltd., Gurgaon
NC No.44/AM11	F.No.01/84/50/394/AM07/DES-V
Dated 27.01.2011	Ratification of input output norms in respect of Advance Authorization No.0510194944 dated 23.11.2006.

Decision: The Committee considered the case as per agenda and relevant details available in the case file have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 24.02.2011.

Case No. 417	M/s Galaxy Elegant fashions Pvt. Ltd., New Delhi
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NC No.44/AM11	F.No.01/84/50/193/AM08/DES-V
Dated 27.01.2011	Ratification of input output norms in respect of Advance Authorization No.0510210890 dated 22.10.2007.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on net plus 1% basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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